

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION Dated 13th November, 2023

No.HCM.II/184/2015-Estt/Pt./172: In continuation to this Registry's Notification No.HCM.II/184/2015-Estt./Pt./170 dated 12th October, 2023, it is further notified that in Districts where no exclusive POCSO Courts are available, the concerned District and Sessions Judge shall also function as Special Judge(POCSO) of that District.

By order,


REGISTRAR GENERAL

Memo No. HCM.II/184/2015-Estt/Pt./172-A Dated Shillong the 13th November 2023

Copy to: -

1. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Chief Justice(Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The Registrar (Judicial Service), High Court of Meghalaya for kind information and necessary action.
5. The Secretary to the Government of Meghalaya, Law Department, Shillong with a request to invest the concerned Judicial Officers with such powers, as are applicable, and with other such powers under the relevant Acts, Rules and Regulations, etc.
6. The District & Sessions Judge, Shillong/ Jowai/ Nongstoin/ Nongpoh/ Mawkyrwat/ Khliehriat/ Mairang/ Baghmara/Tura/Ampati/Resubelpara/Williamnagar for kind information.
7. The Accountant General (A&E), Shillong for information.
8. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
9. The Treasury Officer, Shillong/ Jowai/ Nongstoin/ Nongpoh/ Mawkyrwat/ Khliehriat/ Baghmara/Tura/Ampati/Resubelpara/Williamnagar/Mairang/ for information and necessary action.
- ✓ 10. The Systems Analyst, High Court of Meghalaya with a request to upload this notification in the official website of the High Court.
11. Office File.


REGISTRAR GENERAL

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13/11/23